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उनका पालन नहीं होता है। मेरा आप से अनुरोव है कि इाके पहले कोई नवकर दूर्घटना घटे सरकार को इस ओर ब्यान देना चाहिये । मान्यवर, दिल्तों में करीब करीत पांच हजार ऐसे गोवाम हैं जो सुरक्षा नियमों को भंग करते हुए घनी बस्तिमों में बनेहर हैं और जहां तक आसपास होटन, रेस्टोरेंट और चाय को दुकानें भी हें जहां पर प्राग जना करता है। अभी पिछने दिनों दिल्ती के माती नगर एक मोहत्ता है जहा पर तितेंडर के गोदाम में आग लग गई जिसके फनस्तरन जहां पर भगदड़ मच गई। किसी तरी के से आग पर काबू पाया गया । मान्यवर, जितनी भी बस्तियां हैं हर बस्ती में तीन चार गोदाम हैं और हर गोदाम में लगतग 6 सौ सिनेंडर रहते हैं। यह सिनेंडर राहते ने आते जाते सड़क पर पड़े रहते हैं जो नतुब्द के जीवन के लिए और सनीत के जिए घोर खतरराज हैं। इसके जनावा यह भी नियन है कि जहां पर गोदाम बनाए जाएं वहां पर रोजनदान और बेंटीलेसन का पूर प्रबन्ध किया जाए और उस गोराम में कितो व्यक्ति को रहना नहीं चाहिये जेकिन इन सभी नित्रनों का पालेंने न करते हुए दिल्ली में पांच हजार ऐसे गोदान हैं। इतलिए मेरा आप के नाव्यन से सरकार से अन्रोब है कि नियमों का उल्लंबन करने वालों के विरुद्र कहा कार्यवाही की जाए वरन् बहत जल्दो कोई दुर्बटना घटित होगी । अब गर्मी आ रही है और गर्मी में बहुत जल्दा आग लग जाती है। मझे पूरी आजा है दिल्ती प्रवासन, केन्द्रीन सरकार और गैस सम्तालन इत ओर ध्यान देंगे और तिरसें का पालन इन गोदामों के मालिकों से करावाएंगे।

DISCUSSION ON THE WORKING OF THE MINISTRY OF LABOUR

MR. DEPUTY CHAIRMAN: Now, we will take up the Discussion on the Working of the Ministry of Labour. Shri P.N. Sukul. SHRI P.N. SUKUL (Uttar Pradesh): Mr. Deputy Chairman, Sir, I am really very thankful to you for giving me this opportunity to initiate a Discussion on the Working of the Ministry of Labour.

As regard the labour policy of our country, it stems from the Directive Principles of State Policy as en shrined in our Constitution and our labour policy has been very much influenced by the adoption of a socialist pattern of society by our country in 1954. Sir, I quote Article 43 of the Constitution:

4 P.M.

"These State shall endeavour to secare, by suitable legislation or economic organisation or in any other way, to all workers, agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities."

Sir, Article 43A that was subsequently inserted in the Constitution reads like this:

"The State shall take steps by suitable legislation or in any other way to secure the participation of workers in the management of undertakings, establishments or other organisations engaged in any industry."

So, Sir, it will be seen that this Article 43 itself provides the base for our labour policy. And as is true with other citizens, of course, the right to associate, the right to form trade unions-that is a Fundamental Right -are available to our workers also. No doubt, since our independence, much has been done to improve the lot of the workers in our country, to improve their living and working conditions. But it is equally true that due to the growth in our population and the accompanying poverty, we have not yet been able to do so many things that should have, in fact, been done long ago. It is because of our poverty and our growth in population that we have not yet been able to provide work to all. We have not been

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able to provide a living wage to all workers, and we have not yet been able to ensure that our workers have a it standard of life. But still, as I said earlier, much has been done. And whatever has been done as well as the constitutional provisions that we have are due to our own leaders like Pandit Jawaharlal Nehru and Mrs. Indira Gandhi, and we have been able to serve the workers to a great extent. Both Pt. Jawaharlal Nehru and Mrs. Indira Gandhi were born socialists. And both of them were totally against exploitation of man by man, especially the exploitation of our toiling masses. And that is why so much has been done since independence to improve the lot of our workers.

Sir, as regards the views of Pt. Nehru, I must quote from one of his speeches. This particular speech I am quoting from was delivered in a meeting of the Central Council for Local Self-Government held on 6th September, 1963, that is a few months before his death. I quote:

"We say that our aim is a socialist pattern of society. That is no doubt our aim. And that is the only aim which ultimately any civilised society must have. It is not the dogmatic socialism but something which affects the whole community, helps all the people in thie country to raise their level of living and reduces the big differences, that may exist. Today, there is in India a certain vulgarity about the differences in its standards. • There are the very well to do and the very poor. It is inherent in the circumstances. You cannot get rid of that by simply cutting off the heads of tall people. You want people to grow. You do not want to shorten all of them."

Similarly, speaking in the Lok Sabha on the 22nd August, 1963, Pandit Nehru said, and I quote:

"We want real freedom. Real freedom is not merely political freedom. Itis economic freedom in two senses. One is that you do not have to rely on other countries. You are friends with them. You take their help. But you are not dependent on them to carry on either for defence or anything else. And the second sense of freedom is tlie economic freedom for the vast masses of our country, their having higher standard of living, by putting an end in stages if you like, to gross differences in wealth and opportunities."

Thus it would be seen tliat whatever has been provided in article 43 of the Constitution or by way of Fundamental Rights in the Constitution, behind that was the thinking of our leaders like Pandit Nehru, who had a definite commitment to the society, a definite commitment to the people and who were committed to raise their standard of living as much as possible and as early as possible.

Nehru was no doubt among the first few Indians who fought for the stoppage: of exploitation of our farmers, for doing away with the exploitation of landless labour and also the industrial workers. We should not forget that he had been the President of the A.I.T.U.C. also once upon a time and the INTUC also. However, it was left to Mrs. Gandhi to insert the word "socialist" in the Preamble of our Constitution and when Mrs. Gandhi wanted to insert the word 'socialist' in the Preamble of our Constitution, so many leaders of our opposition pai ties opposed it, that it should not be done. And vet she got it done and the Parliament passed that amendment. Mrs. Gandhi herself was so much concerned about the plight of the agricultural labour and the miserable condition of the bonded labour that she assigned them the fifth and the sixth positions ir. her new 20-point programme that was announced in 1982. She wanted proper ei .force-I of the Minimum Wages for Agricultural Labour and ti freedom bilitation of the bonded labour.

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Now, since we are having planned development in the country, at present we are having the Seventh Plan, in the field of labour also much has been done during all this period of Seven Five-Year Plans or Six Five-Year Plans that have already been completed.

As regards the First Plan, during the periodit was recognised that the basic needs of the workers must be fulfilled; the basic needs like food, like clothing, like shelter and it was also recognised that workers had a fundamental right toform their associations, to form their organisations and the principle of collective bargaining was also accepted. It was done during the First Plan. During the Second Plan period, the workers' participation in management was emphasised. It was during this period that an amendment was made in the Constitution also by inserting Article 43A that I have just quoted. And it was also felt during this time that the workers must be properly organised, that they must have a strong trade union movement not only for safeguarding the interests of their own but also for purposes of increasing the productivity and it was during this period that the number of employment exchanges was increased throughout the country and an attempt was made to provide a channel for rehabilitation. During the Third Plan, the principle of voluntary arbitration was recognised and instead of courts, codes were given more importance and during this period the measures for social security were strengthened. During the Fourth Plan period the role of national development was assigned to trade unions. D.A. was linked with the cost of living and increase in productivity. Coverage of ESI Act was enlarged so as to cover workers earning wages up to Rs. 500 per month. The Payment of Bonus Act 1965 was passed and National Safety Council was set up in 1966. Shops and GommercialEstalishbmentsActswere passed and Labour Welfare Fund Acts were enacted in the States. During the Fifth Plan period, the objectives

set up in the earlier Plans were stressed. Stress was also laid on professionalisation of management. For stimulating productivity, the Plan envisaged "better food, nutrition and health standards, higher standards of education and training, improvement in the discipline and morale and more productive technology and management practices." And during the Sixth Plan period that was completed a year back, effective enforcement of measures contemplated in various enactments and in various labour laws was stressed. Goverage of things like ESI, EPF and family pension scheme were sufficiently enlarged and Sixth Plan was of the view that "the level of minimum wages should be raised in such a manner that soon the concept of a, need-based minimum wage becomes a reality". During this Plan period under Shrimati Gandhi's leadership and guidance, the Labour Ministry took a number of steps to give the workers a better deal and I shall be dealing with these various measures in a few minutes.

Now is the period of the Seventh Plan. The slogan or the objective of this is food, work and productivity and during this Seventh Plan, special attention is to be paid to the creation of labour welfare fund in the unorganised sector. So far, we have been taking care of the organised sector but now in the Seventh Plan, unorganised sector is also going to get the same importance. There has been more emphasis on professionalisation of management and better industrial relations and a new wage policy. These are going to be the hallmarks of the Seventh Plan.

So, it will be seen that as regards the labour policy of the country, consistently our Governmenthas tried its best to do as much as possible for the welfare of the workers, for ensuring their safety and security and for compensating the workers against rise in cost of living as much as possible. In 1984, much was done—that was the last year of the Sixth Plan—to extend the benefits of social security laws to a large

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number of workers, for example, the wage limit of Rs. iooo per month for coverage under Workman's Compensation Act was dispensed with totally and all workers engaged in hazardous jobs were covered under the Act; also for purposes of coverage under the Payment of gratuity Act and Employe-es State Insurance Act, the wage limit of Rs. iooo was raised to Rs. 1600 per month. The ESI Act was made applicable to 31,000 additional employees working at 27 new centres; the benefits of Provident Fund Act were extended to two lakh additional workers in the country. In 1985, in the first year of he Seventh Plan, the limit of Rs. 1600 was further raised to Rs. 2500. Under the employees' family pension scheme, increases ranging from Rs. 60 to Rs. 90 per month Were given to workers' families. The amount of minimum family pension was raised from Rs. 66 per month to Rs. 126 per month.

During the Sixtk Plan period, the Emigration Act of 1922 was replaced by a new emigration Act, 1983. This Act and the rules made there under have given greater protection to our workers employed in other countries. In accordance with our Government's policy to encourage participation of workersin management, a new scheme was introduced in December, 1983 for ensuring workers' participation in different public sector undertakings. This scheme provided for their participation it all levels, at the shop level, at the plant level and at the Board level. In the Labour Ministry, a tripartite committee has also been set up to review the working and monitor the implementation of the scheme. Also the Labour Ministry has a monitoring unit to monitor labour relations in the country. It also monitors the implementation of the law in regard to minimum wages and the revision of minimum wages of agricultural workers. The Ministry has formulated a Centrallysponsored scheme for gi ving adequate funds to some States like Madhya Pradesh, Rajasthan, Orissa. Manipur, for proper implementation of the law in regard to minimurr

wages. This scheme, infact, needs to be extended to other States as well.

As regards labour relations, from the report of the Labour Ministry for the year 1985, it will be seen that it is constantly improving. For example, in the year 1984, the number of mandays lost due to strikes and lock-outs was 56.03 million. In 1985, up to November, the. number of mandays lost due to strikes and lock-outs was 2721 million. Obviously, there has been 33 a percent reduction in the number of mandavs lost due to strikes and lock-outs. This 33 per cent reduction is reflected in the number of strikes and lock-outs reported in 1984 and 1985. In 1984, the number was 2,094 and in 1985, the number was 1,413, up to the month of November.

SHRI K. MOHANAN (Kerala): Does it include the textile strike in Bombay?

SHRI PN. SUKUL: It does not. But this was a special case. Do you think the strike is still continuing? Why should you be confused?

SHRI K. MOHANAN: Technically, it is continuing.

SHRI P.N. SUKUL: Datta Samant is sitting there. You go and ask him whether it is continuing or it is not continuing.

Sir, the Central industrial relations machinery was able to resolve disputes and avert strikes and lock-outs in so many establishments including the Bombay Port, the Food Corporation of India at Bombay, the postal department, the telephones department and many other establishments.

Sir, in the year 1978-79, the Labour Ministry had sanctioned a centrallysponsored scheme for the identification and rehabilitation of bonded labour in the country. And this scheme envisaged the sharing of the expenditure on a 50:50 basis between the State Governments concerned and the Government of India. It is, however, rather regrettable that the State Governments who admitted that there were bonded labour in their States are not working as much as they should have. Even identification has become a problem and now they do not want to admit that so many have been identified or so many have to be re-In this connection, the funds habilitated. provided for the purpose in the Budget in the last year or year before last have never been fully utilized. I mean, the 50 per cent, share of tlie Government of India that was offered to them was not utilised and it is really a sad state of affairs. Against a target of rehabilitation of 30593 bonded labourers in 1985-86 the State Governments concerned have been able to rehabilitate only 9463 till Decem! 1985. As per reports received from the States the total number of bonded labourers identified and freed as on 31st December, 1985, comes to 1,93,197. Out of this number that they have rehabilitated comes to 1,46,230. It means 46,967 labourers identified and freed are yet to be rehabilitated. That is why I said that the State Governments must be more concerned about the welfare of the bonded labour. They should to utilise the funds that are offered by the Government of India for the purpose. Identification and rehabilitation of the bonded labour must be done in the right earnest and only then the purpose of providing it in the 20-point programmes will be served.

In this connection, as regard- the working of he Ministry and the works done by the Ministry for the welfare of the workers I can also say that in 1985 the Payment of Bonus Act has also been amended and it has been amended twice, both for covering a larger number of employees under the Act and also for increasing the quantum of bonus payable to them. Previously employed getting wages upto Rs. 1600 per month were entitled to get bonus up to the maximum of Rs. 750, but now those getting wages up to Rs. 2500 per month are entitled to get bonus up to Rs. 1600/-. In this connection, Sir, we should also not forget that it was the Government of Mrs. Gandhi alone that could grant bonus even to the class III and class IV

employees of the Central Government, as a sequel to which so many State Governments have also granted bonus to their own employees It is, however, to be noted that the bonus that is given to class III and class IV employees of the Government is for 18 days only in a year, whereas the minimum bonus payable under the Payment of .Bonus Act is 8.33 per cent. So, I will say that if our Government has agreed to pay bonus and has decided to pay bonus to the Government employees, then the bonus payable to the Government employees must not be less than 8.33 per cent as provided in the Payment of Bonus Act.

As I was saying we have done much to improve the conditions of workers, but still much has to be done. What needs to be done as early as possible is with regard to tlie children who are employed in various establishments. Seventeen million children are supposed to be employed, according to the Planning Commission, but the experts who know things, say that this number cannot be less than20 million-maybe it is more. So, so many children are employed in our country. And these children are badly exploited. These children work in match factories. in factories manufacturing firework, they work in the bidi industry, they work even in quarries, glass factories, bangle factories, at so many places. It is mostly children from the weaker sections of society who are forced to earn not only their livelihood but the livelihood of their parents and family members also because of their poverty, at a very tender age. They are emploved even in hazardous occupations.

The last Indian Labour Conference that was held in November 1985 also took note of this and called for a complete ban on the employment of children. It is indeed very heartening that the Government of Indiabas launched a 14 crore rupee project for child welfare in match factories and fireworks factories, especially in the South-Another 28 crore rupee project has been launched for the welfare of child[Shri P. N. Sukul] ren engaged in carpet factories, especially of Mirzapur and Bhadohi in Uttar Pradesh. Similar projects should in fact be launched in the slate industry, in the bidi industry, in the glass industry and in the zari industry. Just two or three days back, I saw in newspapers that even the UP Government had decided to have a similar project for the welfare of child labour in glass factories and bangle factories in ferozabad. As I understand it, Government are reviewing labour laws in this connection and I hope that something more will be done to ensure better working and living conditions for our children.

As in the case of our children, in the case of women workers also a lot has yet to be done. The number of workers women in our country comes to about 30 million or even more. These women labourers are engaged mostly in building works Throughout tlength and breadth of the country you will find women carrying bricks and mortar on theirheads. For women workers, implementation of minimum wages has to be ensured at all costs and all those who do not pay them at least the minimum wages must be punished severely and in an exemplary fashion.

Now, Sir, as I was saying a little before this discussion and vesterday also I had drawn the attention of this House to the fact that all the pharmacists in the hospitals of Uttar Pradesh are on strike for about a month now. They are not working in the hospitals and it has been often published in the U.P. newspapers recently that so many patients have died here and so many patients have died there be cause the pharmacists are on strike. Why are they on strike? They are on strike demanding the implementation of last year's agreement. The Minister concerned or tho employers who enter into an agreement, do not honour the agreement, and what happens is that the employees or the workers have to go on strike again for having that earlier agreement implemented.

SHRI NIRMAL CHATTERJEE

(West Bengal): Are you referring to the coal strike ?

SHRI P. N. SUKUL: Similarly, Sir, on the gtb April there was a strike of the coal miners numbering about 7 lakhs in the country. They had an 1 i-point charter of demands, and one of he demands was a very important demand related to an earlier agreement entered into with them by the Coal India Limited. It means the Coal India Limited also failed to honour its own commitment to the workers and forced the workers to go on strike and caused a loss of production, resulting in a loss in the national income. Be cause of this oneday strike by the coal miners, the loss of production amounted to 4.75 lakh tonnes, equivalent to about Rs. io crores. So, Sir, what I was, in fact, suggesting is that the employers wi f Her they are the public sector undertakings or they are the State Governments or they are the Ce ntral G ove rnme nt, they must honour their commitment and must try to implement the agreement entered into with workers as early as possible so that the workers do not have to go on strike unnecessarily.

As I was saying, Sir, there is no doubt about the fact that it is mainly because of our population and our poverty that we have not yet been able to give a living wage to our workers as contemplated in article 43 ofthe Constitution. But it is also a fact, Sir, that our Government, as I have just now enumerated a few things, has done much to serve the working people, toiling masses, and it is also doing its very best to create job opportunities for our workers.

No doubt, the position of unemployment is very serious in our country. I remember, on the 25th of February this year, in reply to a question by our friend from that side, comrade Sukomal Sen, the Minister himself who is sitting here, furnished the information that as on 3istdccember, 1985.

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262.69 lakhs of people were unemployed as per the registers maintained by different employment exchanges in the country. Out of these 262.69 iakhs, 218.22 lakhs were men and 44.47 lakhs were women. And the educated unemployed are also of a staggering Sir, the figures furnished by the size. Minister tell us that as on 30th June, 1985, 132 lakh people who were unemployed were either matriculates or more than matriculates, intermediates, BA, MA, and more than 112 lakh people were uneducated. On the 31st of December, 1985, Sir, in West Bengal alone 3.95 million people were register: d unemployed. That is in one small State ...

SHRI DIPEN GHOSH (West Bengal): Thanks to your economics.

SHRI P.N. SUKUL: . .Two thousand doctors and about 1,500 engineers are reported to be unemployed in West Bengal. And if the Marxist Government, as it exists in West Bengal, cannot, meet the situation squarely, naturally for our Government it is a little more difficult.

SHRI DIPEN GHOSH: You are not giving new statistics. We are disclosing it from the West Bengal State Government. And you tell the public there that this is the result.

SHRI P.N. SUKUL: I am quoting your own figures and I am holding you by your horns.

In Delhi there are five lakh registered unemployed out of which four lakhs are non-ma trie and one lakh are matric or intermediate or graduate or post-graduate. The Delhi Administration has formed a society for self-employment and has provided Rs. 50 lakhs for the purpose. It is no doubt a very good scheme. Similar se? emes should, in fact, be launched elscwhese also for providing employment to the educated unemployed. SHRI K. MOHANAN: You men-I tion about Kerala also where there are 20 lakh registered unemployed.

SHRI P.N. SUKUL: Somehow I do not have the exact figures about Kerala. But I know one thing in the case of Kerala. It has got the b ighest minimum wage in the countiy.

SHRI K. MOHANAN: It is because of the organised labour movement there.

SHRI P.N. SUKUL: Rs. 26 per day perhaps is the minimum wage for agricultural labour there.

So, I was saying unemployment is a curse to our countiy and to our people. That is why the Seventh Plan aims at creating more job opportunities for the people as compared to the growth in the number of people by 1990. This is given in the Seventh Plan. Our Government is alive to the situation and is trying to solve the problem in a big way. At least by 1990 we will be in a position" not only to reduce the number of people beiow the poverty line, but will also provide adequate employment to our people.

As I was saying it is the educated unemployed in the country who may create serious problems for the country, because the amount of frustration that they suffer from is much more than that of those who are not educated. The Chairman of the Planning Commission Shri Manmohan Singh..

SHRI NIRMAL CHATTERJEE: He is not Chairman. The Prime Minister is Chairman.

SHRI P.N. SUKUL: I am sorry, he is Deputy Chairman of the Planning Commission.

While addressing the valedictory session of the All India Management Association on 7th February, 1986, he has reportedly said that the rising pool of educated unemployed

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[Shri P. N. Sukul] can cause disruption in the socioeconomic process of the country. Therefore, we have *to* be very vigilant on this front and the Government must ensure that the the jobs for the educated unemployed ave also created adequately and as early as possible.

SHRI NIRMAL CHATTERJEE That is why you are delinking jobs from the degrees.

SHRI P.N. SUKUL : We should be patient Mr. Chatterjee. I was just going to say that.

MR. DEPUTY CHAIRMAN Please donot interrupt I think your party is having the next chance.

SHRI P.N. SUKUL : The Government's intention to delink jobs degrees is a very good step and that can solve the problem iu a big way. But the present problem has also to to be solved. This delinking has no yet been done. It is still being discussed and is in a formative stage. When it comes before us for a discussion we will see how it isto be done But certainly this problem cannot be solved by having a ban on recrut-ement. This problem cannot be solved by having a ban on the creation of new-posts. As we know our Union Government is already having a ban on creation of new posts. That is why I request our Government - as I said yesterday - that this ban should be removed in the best intersst of all concerned, especially those who are unemployed and educated unemployed.

[The Vice-Chairman (Shri Pawan Kumar Bansal] in the

chair] As regards other workers who are employed, it may be mentioned that casual workers get Rs 8 or io per day. That is almost one-third of the wages of the regular workers resulting in thier exploitation. This exploitation must be stopped by the Government as early as possible. In the handloom sector and in the sugarcane industries in Eastern U.P. more than 90 per cent of the people who have been working for y<ja are still continuing as casual labourers. So far they have not been regularised. Tiiis is not good. This kind of exploitation should be done away with as early as possible. Simlarly, the exploitation of those who are working in hotels - as you were saying in our houses should be stopped forthwith. A need-based minimum wage has to be provided to aU such workers. I feel that better living conditions have to be. created for all these wbrlers. our workers should have all the basic amenities and facilities. (*Time belt rings*)

THE VICE-CHARIMAN (SHRI PAWAN KUMAR BANSAL) : Please conclude.

SHRI P.N. SUKUL : Occupation hazards will have *to* be removed. Now, Sir I am coming to my few suggestions.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) -.Please be brief.

SHRI P.N. SUKUL, : I will take only two minutes. My few suggestions are :(i) need-based minimum wage should be fixed for all workers including the Government employees and especially the childern and women; (ii) a national formula of dearnes allowance should be evolved and (iii) bonus should be paid to all workers at the rate of 8.33 per cent per annum.

Now, I suggest a few more points which may not find favour with a few leaders of the working people. But I am ofthe opinion that the multiplicity of unions, must go. In fact because of the political parties that the working force in our countiy has been divided. (*Time bell rings*) This provision must go. They must be properly represented and their grievances should be redressed. That is why at the most two unions should be allowed in every industry.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Pleaser conclude now.

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SHRI P.N. SUKUL : I am con-chiding, Sir.

SHRI NIRMAL CHATTERJEE :

Would it be a step forward if you have recognition on the basis of the ballot ?

SHRI RN. SUKUL .. That can be decided between parties concerned, in fact, the multiplicity of nui-ons is harming the interest o* the workers. I am also of the opinion that the leadership of workers must emerge from amongst the workers.. The political workers should not become lead-ders of the working people, the industrial workers. Only those, who are working among the workers should be the leaders. Hired leadership will not do. It has done more harm than goo^l, Where nature of work is permanent, no contract labour should be allowed because there is exploitation by way of contract labour also.

THE VICE CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : Please conclude.

SHRI P.N.SUKUL : A separate mechanism should be evolved for speedy disposal of labour disputes and in fact, a comprehensive law should be brought about by our Government in this connection. Workers provident fund should be promptly deposited and accounted for. I have figures but there is no time. Otherwise, I would have told you how much bungling has been there is respect of provident fund of the workers and in the end, I will say that as regards the organised sector, espacially the government employees, the facility of J.CM, should be extended to those working in supervisory capacities and getting pay in scales going beyond Rs 575/-per month and also to employees of Union Territories. It has not yet been extended to them and the facility of J. C. M. should aslo be extended to the police personnel because they have also grievances and some machinery must be there to tackle their grievances.

Sir, with these Avoids, I entirely support thestar.d ofthe Government the functioning ofthe Labour Ministry with regard to amenities, facilities and other things to be provided tO our workers and although , we have not yet been able to provide them with all that is required still our Govnrnment has marie rapid strides in this direction and I have all that is left to be done as early as Possible. Thank you.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : Before I call upon the next speaker, I would request that all the speakers speaking after this may plesase confine themselves to the time limit prescribed for different party groups.

SHRI NIRMAL CHATTERJEE Sir, what is the limit prescribed ?

THE VICE CHAIRMAIN (SHRI PAWAN KUM ARBANSAL): For Congress Party, it is two and a half hours but quite a few speakers have to speak.

SHRI NIRMAL CHATTERJEE: He has taken more time.

THE VICE-CHAIRMAN : (SHRI PAWAN KUMAR BANSAL) : Well, other party speakers will take less time. Now, Mr.T.S. Gurung, his maiden speech.

SHRI T. S. GURUNG (West Bengal) : Mr. Vice-Chairman, Sir, I thank you Very much for the time given to me or for the opportunity given to me to discuss the functioning ofthe Labour Ministry. My esteemed friend from the other side,Mr. P, N. Sukul, during the course of his speech, wanted to mention late Prime Minister Jawaharlal Nehru as well as Mrs. Indira Gandhi as born socialists but he utterly forgot to mention whether the present Prime Minister himself is a born socialist or not. But in this context under the i-egime ofthe born socialist, the atrocities and onslaught

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whicii were hurled upon the working classes, I want to cite certain glaring examples in today's context. Here come my statement.

Going back on agreements has become a practice with the Government of India. Agreement on Goal has not been implemented for which there was one day strike in coal industry on 9th Aprilio,86. Now port and dock workers have also threatened to go oi1 strike . The Labour Minister is not able to intervene in case of going back on agreement or nonimplementation of the agreement referred to earlier. For example the then Labour Minister made an agreement in 1973 for io hours maximum duty to rmining staff. This has not been implemented by the Railways. On the other hand a circular is issued on 3rd April 1981 takes the running staff back to those black days when there was no limit of total duty at a stretch. It must, however, be noted that according to the International Labour Organisation Convention No. 1 which the Govem-ment of India has ratified, the total number of hours of work of any Industrial worker as to be fixed to by the Governmet. The Government cf India has ratified the ILO convention No. 1 in 1921 but till this date, it hasnot intimated the ILO as to the number of maximum duty hours for all workers. ThelLOhasbeenfumished untruths and half-truths about this. The Government of India has not even implemented eight hours working day for all industrial workers and all wage-earners in India, although ioo years have passed after the May Day Chicago bloodbath. Would you now announce during the budget session that the Government of India would accept eighthours working day for all workers including the running staff in the Railways, motor vehicles workers, inland transport workers and workers under the shops and Establishments Act and workers under the Plantation Labour Act,

who have to perform more than eight hours duty every day now? Secondly, would you now announce as to whether the Government would ratify the ILO Convention for 40 hours working week?

The Labour Ministry hasbecome a nonfunctioning Ministry. It has not been able to implement the Minimum Wages Act as far as the stone quarries are concerned. It has not been able to intervene in cases of nonimplementation of the Minimum Wages Act for agricultural labour.

The situation in Bihar has become very serious as the law and order question has become involved. Anybody demanding minimum wages are being beaten by the landlord classes. The question was raised in the Standing Committee on Rural Unorganised Labour. But no action was taken.

The Government has not been able to fix any criteria under the Minimum wages act. In 1957 the Indian Labour Conference had fixed a need based minimum wage norm but the Government immediately refused to implement it in the case of Government employees. Since then no step has been taken to implement it.

The Labour Ministry has not prosecuted the owners who have not deposited P.F. and E. S. I. money. Those who have not collected and hence not deposited would face civil action but those who after collecting money from tlie workers, have not deposited the same, are due to be prosecuted for criminal breach of trust as all of them happen to be agents of the Government.

The Government has not been able to force implementaion of the Safety laws. Even after the Bhopal disaster, there were many gas leaks and many people have died.

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The Government had arpointe Rural Organisers in different blocks. How the Rural people are organised and whether in those blocks, the Minimum Wages Act, etc. have been implemented or not, there is no mention in the budget.

As far as brick-kiln workers are concerned, unanimously a report of the tripartite study group was handed over to the Government nearly two years back, but no action has been taken to enact the law.

Although the question of equal pay is the Contract Labour accepted in (Regulation and Abolition) Act and Rules. the Government and the public sector are diverting work of a undertakings perennial nature to contract labour in violation of the Act and refuge to pay the contract labour equal wages. This is particularly pronounced in N. P. G. C, N. B. G. G. and all construction companies, all public sector companies and departmentally run undertakings, in the case of Posts and Telegraphs the situation is horrible as the extra-departmental people are being paid a pittance on the basis of hourly rate. It is really ironical that a person who works five hours a day and is not given daily complete eighthours duty is only paid a pittance as wages. Inability of the Government to offer full days work for these persons is being put on the shoulders of these shoulders of these This is patently unfair labour workers. practice as none is expected to work for eight hours again after five hours work. Where is another employer to give him three hours work every day.

Now the Government has brought an amendment to the Contract Labour (Regulation and Abolition Act), which says that the Central Government would become the appropriate Government' in all Central public sector undertakings. Beacause the contract labour are now being organised and because two Left Front Government in West Bengal and Tripura are helping the labour to get their dues, the Government has taken recourse to this method.

As far as its attitude towords the Trade Union Centres is concerned the Labour Ministry is acting as a front for the I. N. T. U. C. For example, it has gone ahead with implementing some recommendation made by a Tripartite Conference held in September 1982 which was attended by only INTUC and NLO which the papers described as one and a half Central Trade Union Organisations. Acting on that basis and unilaterally imposing certain verification procedures to which objection was raised by the entire organised trade union movement including the officials, the Labour Ministry has excluded certain central trade union organisations like AITUC, CITU, who have a long record of service to the labour of the country. Their membership was artificially reduced simply because they refused to follow the faulty verification procedure. Since then a new excise has been under taken modification of the verification for procedure which the Labour Minstry has termed as a refinement. But since May 1985 the Chief Labour Commissionr has not called a single meeting of this committee, although it is understood that the trade union organisations have almost come to a final stage when unanimous recommendation could be given. It is clear that trade union organisation, particularly the INTUC, is delaying handing over of unanimous recommendation to the Government and the Labour Ministry agrees with it.

It is the same story in Rajasthan Atomic Power Plant where a recognised trade Union has lost its registration number for nonsub mission of accounts for several years. But on continued to enjoy recognisation simply because it is affiliated to the INTUC Although the union affiliated to CITU the Rajasthan Anushakti Karmachari Union, had asked for verification und

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the Code of discipline, a decision is being delayed only to allow the INUTC Union, which has in the meanwhile not been able to become eligible for even competing for verification. This partisan attitude in favour of INTUC has made the Labour Ministry a front for this organisation.

It is unfotunate that, although the entire labour force, including the INTUC, had asked for reconsideration and reapeal of article 310(1) and Article 311(2) (a), (b) and (c) the Labour Ministry refused to even record the demand of the labour in the proceedings of the Labour Conference. Twentyeighth Indian This has been done only on arbitrary Powers under which more than 1100 railway workers have been removed from service without any opportunity of self-defence. It is true that some organisations of railwaymen who claim to represent railwaymen and are recognised, have accepted the guidelines issued by the Government. But openly they also ask for repealing the clauses. The overwhelming majority of the central Government employees are opposed to these clauses. More than 5 million State Government employees stuck work on 26th February, 1986 on the demand of repeal of these clauses of the Cons-itution.

To sum up the situation one can say can that the Labour Ministry which is unable to do anything for the labour is, however, acting as an instrument for taking away the rights of the labour and helps its exploitation. In such a situation I hajve no other alternative but to suggest that it is better the Labour ministry resigns forthwith.

श्री शाग्ति त्यागी (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे श्रम मंत्रालय की वर्किंग के बारे में जो चर्चा हो रही है उस पर बोलने का मौका दिया। हमारी पार्टी के माननीय सुकुल जी ने बहुत तफसील में अपने विचार रखे थे मैं उनका समर्थन करता हूं। श्रीमन् मैं आपका बहुत कम समय लूंगा । मैं इस बात को आपके सामने रखना चाहता हूं और इस सच्चाई को सभी को स्वीकार करना चाहिए कि पिछले वर्षों में देश के अमजीवियों, मजदूरों एवं कर्मचारियों के जीवन स्तर को ऊंचा उठाने के लिए सरकार ने बहुत कुछ किया है । चाहे पब्लिक सेक्टर या प्राइवेट सेक्टर के उद्योग हों चाहे कृषि के हों सभी क्षेतों में मजदूरों के बारे में ये बात कही जा सकती है कि सरकार ने उनकी दशा में सुधार करने के लिए पिछले वर्षों में बहुत कुछ किया है।

मान्यवर, सरकार की जो श्रम नीति है, ^{5 p.m.} उसके बारे में यह कहने में मुझे बिलकुल संकोच नहीं है कि वह श्रम नीति, उसकी हितों के रक्षा करने की है। उसकी नीति श्रम जीवियों के, वर्किंग क्लास के पक्ष में है। यह बात में कहना चाहता हूं कि सरकार ने दिखा दिया है कि मौजूदा सरकार की कथनी और करनी में कोई भी फर्क नहीं है और जो सरकार की घोषणायें हैं श्रम क्षेत्र के बारे में, उसको वह पूरी लगन के साथ पूरा कर रही है।

श्रीमन् यह सब कुछ हुआ और मजदूर वर्ग के कल्याण के लिए बहुत कानून बने हैं । उनका कियान्वयन हुआ है, बहुत सी स्कीमें और प्रोजेक्ट्स बने हैं, उनके ऊपर अमल हो रहा है और उनके लिविंग स्टैण्डर्ड में और उनके जीवन में बहुत कुछ नई रोशनी आई है ।

इसके बावजूद भी मैं श्रम मंत्री जी से कहना चाहता हूं कि अभी बहुत कुछ किया जाना बाकी है । हमने घोषणा की है कि हमारा लक्ष्य अपने देश में, समाज में समाजवादी व्यवस्था कायम करने का है । यह हमारी घोषणा है और यह हमारी सरकार का संकल्प है । तो मैं माननीय मंत्री जी से गुजारिश करुंगा कि अभी जो हमारी सातवीं पंच वर्षीय योजना आ रही है उसमें वह इस लक्ष्य को अपने सामने रखें और अपने मंत्रालय में जो भी नीतियां बनायें और जो भी कार्यक्रम हों, वह सब इस लक्ष्य को पूरा करने की दिशा में होने चाहियें । यह भेरी प्रार्थना होगी ।

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मान्यवर, इसी संबंध में मै कुछ जो प्रमख समस्यायें हनारे सामने हैं जो मजदूरों के काम करने में आती हैं, उनको ग्रोर ग्रावका ध्वान बाइण्ट कॉन चाहत हं। पहली बात यह है कि निजी क्षेत्र के उद्योग के मालिकान काननों का उल्लंधन बहुत कर रहे हैं। यह सब का अनुमच है, किसी पार्टी का नहीं बल्कि सब का अनमव है और जैसे टैम्पोरेरी मजदूरों को भर्ती किया जाता है, मजदूर भर्ती होते हैं, उनको रेगुलए नहीं बनाया जाता कानन के मताबिक जो बात मावश्यक है पर्मानेंट लेवर बनने के लिए, उसका भी उल्लंघन किया जाता है, बोनस के ोमेंट में, प्राविडेंट फण्ड का हिस्सा जमा करने में, दूर्घटना के केस में कम्पेनसेशन देने में ग्रीर छोटी-मोटी मजदूरों की जो साधारण मांगें हैं, वर्दी के बारे में, छट्टी के बारे में, मेडिकल के बारे में, इनमें भी कानन का उल्लंघन हो रहा है और बहत इरोंगुलेरिटीज हो रहा है, बहुत अनियमित-तायें बढ़ती जा रही हैं--जों प्राइवेट उद्योग के मालिकान हैं, उनके बारे में मैं कह रहा हं और मनमाने ढंग से वह लाक-म्राऊट की भी घोषणा करते हैं जिससे प्रोडक्शन गिरता है, देश की हानि होती है ग्रीर उद्योग का हानि होती है ग्रीर मजदरों को भी बड़ी मुसीबत का सामना करना पड़ता है।

तो, मैं माननीय मंत्री जी का ध्यान इन कठिनाइयों की ग्रोर जो वकिंग क्लास की, उनकी ओर आकर्षित कर रहा हूं। मजदूर लेबर कोर्टर्स में जाते हैं उनका बहुत टाईम वहां 43 लगता हैं, पैसा उनके पास नहीं है और उनको जगह-जगह दौड़ना पडता है और वह निराण हो जाते हैं। ठीक ऐसे ही प्राइवेट उद्योगपति चाइल्ड लेबर के लिए बनाये गये कानुनों का उल्लंघन कर रहे हैं। म्राज किसी वक्ता ने यहां यह बात कही हैं। मैं माननीय मंत्री जी से कहना चाहंगा कि उपरोक्त मामलों में कानून को एनफोर्समेंट की मशीन को ग्रौर मजबूत ग्रौर तेज बनाने की कृपा करें। मैं यह निवेदन करूंगा कि कानून म याद सशाधन का जरूरत हा, जा मेरे विचार में हैं, तो वह संगोधन भी पास करवायें और इस तरीके से जो हमारा समाजवादी समाज का लक्ष्य और जीवन को बेहतर बनाने का लक्ष्य हैं, उस ओर अग्रसर हों।

मान्यवर, दूसरी बात में कहना चाहंगा कि सार्वजनिक क्षेत्र के, पढिलक सैक्टर के कारखानों में जो कर्मचारी काम कर रहे हैं, यह प्रतिष्ठान हमारे नये भारत के निर्माण की आधारशिला हैं ग्रौर हम पब्लिक सैक्टर को ग्रौर बढाना चाहते हैं, लेकिन इनका कामकाज, इनके अन्शासन, इनमें प्रबंधकों और कर्मचारियों के संबंध, जो रिलेगंस हैं, इनका उत्पादन इतना उत्तम होना चाहिए कि जिसकी बाकी देश के उद्योग नकल करें ग्रौर इनको हर मायने में ग्रादर्श बन कर काम करना चाहिए. क्योंकि ये हमारे देश के झौद्योगिक विकास की आधारशिला हैं । लेकिन बड़े खेद की बात यह है कि ऐसा नहीं हो रहा हैं। कहीं तो ऊंचे ओहदों पर बैठे अधिकारीगण मनमानी कर रहे हैं और कहीं-कहीं कर्मचारी ग्रपने कर्त्तव्य का पूरा निर्वाह नहीं कर रहे इससे केन्द्र के प्रतिष्ठानों में नुकसान हो रहा हैं, बदइतजामी हो रही है, बेचैनी के ग्रासार बढ़ रहे हैं। इसलिए मैं चाहंगा कि पब्लिक सैक्टर के जो उद्योग हैं उनके कार्यकलापों की बहुत ब र की से समीक्षा की जाए और उनके काम-काज में कर्मचारियों का पूर्ण सहयोग प्राप्त किया जाए। ऐसा कुछ ढंग ग्राप करें।

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अपभी भी बड़े किसानों के जुए के नीचे ये दबे चले जा रहे हैं। इनके संगठन भी न के बराबर हैं। लेकिन फिर भी मैं यह कहुंगा कि कुषि मजदूरों के लिए केन्द्र ने बहत कदम उठाए 吉 उनकी सराहना करता हुं । इन पर अमल हो भी रहा है। यह बहत ग्रच्छी बात हैं। लेकिन ग्रोर भी जो होना उसके लिए ग्राप चाहिए थोडा सा त्रयास करें तथा सरकारी मशीनरी को चस्त बनाएं, तभी कृषि मजदूरों की दणा में सुधार होगा। ग्रामीण भारत का भी तभी विकास होगा । मेरा विचार यह हैं कि जब इन कृषि पूर्णतया सुधार मजदूरों की दशा में हो जायेगा तब ग्रामीण भारत का भी विकास हो जायेगा। इन मजदुरों की उजरत कम हैं, इन मजदूरों Ĥ बेरोजगारी भी हैं, इनके रहने के लिए मकानों की कमी है, इनके <u> ਰ</u>ਿਹ शिक्षा की कमी हैं, स्वास्थ्य सुविधाय्रों की कमी हैं, सैनीटेशन की कमी है। ये सुविधाएं इन्हें उपलब्ध होनी चाहिएं। इन के सुधार के लिए कानुन बनने चाहिएं और उन पर ग्रमल भी होना चाहिए ।

इन शब्दों के साथ मैं ग्रपनी बात समाप्त करूंगा ग्रौर मैं चाहंगा कि जो प्रश्न मैंने उठाए हैं, जो समस्यायें मैंने सामने रखी हैं, इनके बारे में आप ग्रवश्य ही विचार करेंगे।

अनंत में लेबर मिनिस्ट्री की जो वर्किंग है ग्रौर जो उसकी प्रफार्मेन्स है, उसका मैं समर्थन करता हूं ग्रौर उसकी सराहना करता हुं। धन्यबाद ।

VIJAY MOHAN REDDY SHRI (Andhra Pradesh) : Mr Vice-Chairman, Sir. this time -ofthe day ...

PROF. C. LAKSHMANNA (Andhra Pradesh) : It is his maiden speech, Sir.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : Maiden speech I am sorry I did not have a note to that effect here ...

SHRI VIJAY MOHAN REDDY : This time of the day the can sleep, Government but the nation is not sleeping-Today we did not have newspapers. This the understand. Government must And the helplessness which has been today expressed morning that they are not able to enforce workers' participation in industry, in private sector, after 35 years of continuous rule, is something which we are not prepared to hear. The Direc tive Principles require you to make laws. If you cannot make laws. I think it is better that, as my friend suggested, seriously think over Have you tried to his suggestion live up to what you are singing-? Fifty per cent of the Socialism people are below the poverty line, you yourself are agreeing-Ninetv per cent of the peasantry are leading a miserable life, struggling for existence. The artisans are not having employment. Is this the situation for which we have fought for ? Is this the situation when after 38 years we wih have to face our own people and try to t< 11 them that we are not in a position to enforce laws?

I want to mention especially that it had taken 14 years to convence the 28th Session of the Indian Labour Conference which was held on the 25th and 26th November 1985. Why 14 years for calling a Conference whose conclusions are going to guide the nation ? Why have you taken 14 years ? This is the interest which this Government has got for labour and labour welfare. It should be under stoodstraight.

Sir, I want to mention that there are one lakh of sick industries today throwing millions of workers out of employment. It is reported in the press and it is a fact also. India has become a veritable hospital for sick industries. According to the Reserve Bank statistics, 80 per cent of industrial sickness is attributable to internal factors like mismanagement and corruption.

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5 to 6 thousand crores of bank funds are locked up in this sickness. But the Government has failed to check this malady because it hesitates to take any stringent measures against the erring managements. In this connection, I may be permitted to mention that if a poor peasant reeling drought cannot pay an instalment under of the famous loan melas of the other side, the most of pump sets are taken away and his property attached. Is this social justice? Is this equality of opportunity ? People who defraud crores and crores of rupees are allowed to go scot free and a poor peasant. is not allowed to run his agricultural operation, simply be-because he cannot pay one instalment.^ He is harassed. This is the state of affairs of your administration. It is better that you understand how you are ruling this country. This Government wants us to believe that problems could be sorted out witli loans from the world Bank and IMF and that our solvency is high" with the loaning agencies, that the multi-nationsals of the developed countries are sharing their technical know how with our indus-According trialists to reasonable there are 30,000 to 40,000 estimates, crores of black money circulating. Every vear, there is 3000 to 4000 crores of deficit-financing and the country is asked to believe that inflationary trends are well under control and the prices are also under Everyday the prices are control. increasing. That is why nobody can stop the poor, Daridra Narayan coming out and agitating for his rights.

Sir, I place these facts before the House. The Government should immediately declare secret ballot, don't hide behind any trade union, declare secret ballot as the only method to decide the recognition of a trade union and the bargaining agent. Why do you hesitate to declare that ? And one union one industry principle should be implemented. There should be workers'participation in the management of industiries .- private, public or cooperative-at all levels and tru workers representatives should be elected by secret ballot. There is the 43 (A) amendment about which our friend has already spoken. It should give you the capacity to make a law on this in the interest of the working force of the country, who is the creator of real wealth of the country. You should enact comprehensive legislation to protect а interests of the workers in the the agricultural sector. You should enact a comprehensive legislation for workers in the unorganise d se ctor like weavers. artisans, construction workers bidi workers, etc. to protect their interests and to create efficient machinery. an The implementation is so weak. These issues have come up several times. Even now the workers who are working day and night are made to suffer land are beaten by goondas. And if they try to revolt, they're even murdered.

My next suggestion is that you provide adequate, finance for the implementation of the welfare programmes. The Central Government must take it as a duty to provide the finance. Do not merely depend on the workers' contributions. Workers are contributing every hour of their active life. Now it is the duty of the Central Government to come with the welfare schemes with its own funds rather than depend on the workers' contribution alone.

You see that each worker owns his own house by the time he retires and provide him with pension. Who else is fit to receive a pension rather than the worker who has worked all through, his active life to create the wealth for the country's prosperity ? Give proper attention, to the safety measures. At least, after the Bhopal tragedy, let us be strict and punish the erring persons. Take proper care of the working conditions and the health of the workers, and ensure the 8 hour a

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[Shri Vijay Mohan Raddy]

day as has been stated by our friend, and also the ambitious scj?eme when we can have 40-hours of work in a week where the worker can contribute his best and also at the same time enjoy with freedom his leisure time. Give statutory effect to all the tripartite agreements. The Government should not go back on any agreement. It is not in keeping with the tradition of governance at all if the Government goes back on an agreement. Pass an enactment immediately to prevent big and small industrialists eating up the workers' contribution, to the ESI and the provident fund which is happening every day in every sector, small or big. Consult the trade unions on all the points of reference before announcing the wage boards. Do not announce a wage board only as a lip service But let us announce wage boards after a thorough discussion with the trade unions on the terms of reference of an agreement so that the wage board's decisions can be statutory andean be binding.

Sir, enforce an effective public distribution system. Without an effective public distribution system, you cannot run the economy of this country because the essential commodities should reach every citizen of this country. Anditisthe duty of the Government to see that the essential commodities reach every person at the correct price. In this connection, Sir, I request you to appreciate the Rs. 2 a KG rice programme of the Government of Andhra Pradesh. At a huge expenditure, the Government of Andhra Pradesh is giving this benefit to all the working force of Andhr;'. Pradesh, thereby assuring two square meals a day. The Government of Andhra Pradesh is implementing the pension scheme for agricultural labourers. It is also supplying cloth to the working masses at 50 per cent subsidised rates. These are the good things which tlie Andhra Pradesh Government is doing. You please appreciate diat

rather than trying to pass unnecessary remarks about a State where the people have already Voted yon out, I request the Central Government through you, Sir, to protect—I do not want to say 'protect' but say do not undermine the existence of the public sector which is the basic foundation af our economic policy. I should have been expected to tell you to protect the public sector. But that stage is not there. Do not undermine its existence.

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SHRI DEPEN GHOSH : Say 'do not scuttle the public sector'.

SHRI VIJAY MOHAN REDDY: Do not scuttle the public sector through a policy of denigrating publi c sector by giving more encouragement to the private sector, and allowing the penetration of multinationals in the management of the public sectorin the name of impor ting advanced technology. In an interview the Prime said that we must take a hard Minister look, not necessarily on closing down the plants but making them pay, at least, break even by being tough. What is going to be the consequence of this ? As a result of this policy a large number of public sector units are without orders from the Government agencies itself, while they arc signing those contracts with foreign companies, This is being talked about If this policy is not radically every day. changed, Sir, the public sector concerns will close down. Today they are working only with fifty per cent capacity. Tomorrow they are going to close; down and you are going to face a dangerous situation where the entire working class of the public sector will revolt and put a stop to the units activities of your Government. That is why, Sir, I want to state that the interests of the workers of the public sector who are the backbone of the entire fabric of our economy, should be protected. About the public sector I want to suggest one more thing. At least present a joint budget for all the public sector undertakings like the railway budget, so that Parliament is given an opportunity

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to discuss the question of resources generated by the pubic sector and their utilisation for further development of the public sector, and not to be appropriated by the private sector as is happening today.

Sir, private sector representatives should not be brought in the management of public sector undertakings. This should not This principle should also be happen. applied to nationalised banks. If you have big tycoons as the directors of nationalised banks, how can you expect the common man to get the benefit out of these banks. You please think about this also. Then, Sir, all the nationalised banks should be audited Comptroller and the Auditor by General so that Parliament could discuss the functioning of the nationalised banks. This is a very important suggestion that I am trying to put forth because we are trying that to tell the people that we have nationalised the banks and that we are standing by the people. As long as the accounts of the nationalised banks do not come up before Parliament, and are not guided by the principles that are laid down by Parliament, it is very difficult for us to run the economy of the country on a real popular basis.

Then, Sir, about unemployment there are 26 million on the employment registers, and half of them arc educated unemployed. In our country where fifty per cent are below the poverty line, it is very difficult to estimate the number of unemployed, because there are millions and millions who are half employed, who are not even able to reach the employment exchanges, and who are realiy waiting for the Government to take up huge schemes and make a national endeavour so that all people are employed in the nation building activities which can Ije done only if tlie Government is bent upon putting into practice

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the basic tenets of the Constitution, that is socialism, the tenets of the Constitution which clearly enunciate that the State shall in particular, strive to minimise the inequalities of income and endeavour to eliminate inequalites in status, facilities and opportunities, not only amongst individuals but also among groups of people residing in different areas or engaged in different vocations. That the ownership and control of material resources of the community are so distributed as best as to subserve the common good. That the operation of the economic system does not result in concentration of wealth and means of production to the common-detriment. What has happened to these Directive Principles ? I ask the Government, the lawmakers. Yo,ur guidelines are different. You are allowing people to go scotfree and you have been feeding them. Today they have come giants and you plead your inability that they are not listening to you, that they are not coming into your discipline.

We have to honestly practice what we preach. Only then can there be a Government which can serve the interests of really the common man. In the words of Supreme Court's,"It is not only the shareholders who have supplied capi tal, who are interested in the enter prise which is being run by a com pany, but the workers who supply labour, are also, if not more, interested because what is produced by the enterprise is the result of labour as well as capital While the shareholders invest only a part of their money, the workers invest their sweat and toil, in fact their life itself. The workers have, therefore, a special place in a socialist pattern of society. They are not mere vendors of toil, they are not a marketable commodity owners be purchased by the to of capital, producers of They are wealth as much as capital, nay very In view of the Pre much more. Directive Pricnciples amble,

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[Shri Vijay Mohan Reddy] of State Policy and particularly the introduction of Article 43-A, it is idle to contend that the workers have no voice in the determination of the policies of industires."

Sir, let us think that we can manage the country's economy by big words, by trying to imbibe ideas from the West where the monopoly capitalism which has settled down there as State capitalism, is throwing the burdens of the entire crisis in the capitalist system on the common people and is getting removed from the people. Do not follow that path; do not get antagonised with the common millions; do not run away from the issues. That is why, Sir, through you, I request the Government to have faith in the working masses of the country. Stop the dependence on loans, and on the developed countries who want to shift their burdens on our shoulders. Build a self-reliant economy. Follow the tenets laid down in the Directive Principles of the Constitution. Take action to prevent the vast disparities in wealth. See that the productive forces serve the interests of the Vast majority of the people and not to the profit of the few as it is done today and is the cause of misery to the millions. It is already enunciated that we are a socialist republic . At least do the minimumjustice to this high ideal and also know that history is a cruel task master and it would not forgive anybody. Thank you.

SHRI NIRMAL CHATTERJEE : Today, two maiden speeches have been made. On behalf of the House, we should congratulate the speakers for their patience, form and logic that they have contributed.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : We all join in your sentiments.

श्रीमती सधा विजय जोशी (महाराष्ट्र): माननीय उपसभाष्यक्ष महोदय, जो श्रम नीति हमारी सरकार ने अपनाई है वह ग्राधिक न्याय और सामाजिक न्याय को ध्यान में लेकर भारत की श्रम नीति आज साकार हो रही है । इसीलिए आजादी के वाद कानून अधिकाधिक लोकाभिमख होते जा रहे हैं । सामाजिक सुरक्षा, मजदूर सुरक्षा, कामगार कल्याण ध्यान में लेते हुए कानून बनाये जा रहे हैं या प्राने कानूनों में संशोधन लाया जा रहा है। 1985-86 में पेमेन्ट झाफ बोनस एक्ट. एम्पलायमेंट आफ चिल्ड्न एक्ट, द बोल्डेड लेवर एवोलिशन एक्ट, और कांटक्ट लेबर रेगलेशन एंड एबोलिशन एक्ट, में संशोधन लाया गया ।

नये बोनस एक्ट के अनुसार बोनस की मर्यादा 750 रुपयों से 1600 तक ही नहीं तो 2500 तक बढ़ाई है। आज के महंगाई के जमाने में यह उचित कदम है।

एम्पलाथमेंट आफ चिल्ड्रन एक्ट में संशोधन करके सेक्शन---3 का उल्लंधन करने की सजा बढ़ायी गई है । मालिकों के पहले गुनाह से बागे होने वाले गुनाहों को ज्यादा कड़ी सजा देने का प्रबंध किया गया है । श्रम मंत्रालय मानवता पर आधारित संशोधन लाया है लेकिन चाइल्ड लेबर के बारे में इतना ही पर्याप्त नहीं है । चाइल्ड लेबर की समस्या के अन्य अनेक ग्रंग हैं, उनका विचार करके सर्वसमानेशक कानून की अब भी आवश्यकता है ।

20 सूत्री कार्यंत्रमों में छठा कार्यंत्रम है बंधुवा मज़दूरों का पुनर्वंसन। इस साल सरकार इस कार्यंत्रम में सुधार लायों है, यह बड़ी खुशी की बात है। केन्द्र सरकार ने पुरस्कृत बंधुवा मजदूर पुनर्वंसन योजना के ग्रंतर्गत, मदद की मर्यादा 4000 रुपयों से लेकर 6250 रुपयों तक बढ़ाई है। बंधुवा मजदूरों का पुनर्वंसन तेजी से हो, इसलिए 17 सितम्बर, 1985 से, पुनर्वंसन योजना के अन्तर्गत मदद मंजूर कराने के प्रोसीजर सलभ किये गये हैं। जिसके

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जिला स्तर की स्कीनिंग कमेटी ग्रनसार, ने सिफारिश किये हुए केसेज को मदद मंजर करने के अधिकार डिविजनल कर्मिक्नलं या डिस्ट्रिक्ट मजिस्ट्रेट को दिये हैं ।

मान्यवर, राज्य सरकार की इस कार्यकम की निराणाजनक कार्यवाही ने ही, केन्द्र सरकार को इस प्रकार के सुधार लाने में मजब्द किया, इसमें मझे कोई भी शक नहीं । ताज्युब की बात है, बध्वा मजदूरों के पुनर्वसन का लक्ष्य 1985-86 में 30593 निर्वारित किया था, उस को जगह पर सिर्फ 10644 लोगों का ही दिसम्बर 1985 तक पूनवंसन हुआ । इसका मतलव, 9 महीनों में सिर्फ 33 प्रतिगत लब्द पूरा किया गया । श्रम मंत्रालय को रिपोर्टटस पढते पढते एक बात मेरे घ्यान में मायी, ये जो 10644 की संख्या दी गई है, यह मंत्रालय की रिपोर्ट के वाल्युम 1 के, चेप्टर 3 में पृष्ठ 7 पर दी गयी है, और इस वाल्यूम में चैष्टर 1, ष्प्ठ 197 जो पुनवंसन किये हुए बंधवा भजदूरों की संख्या है, वह है 9473 । मुझे मालुम नहीं कौन सी संख्या सही है । 9463 यह संख्या सही होगी तो हालात और भी निराशाजनक बन जाते हैं। परफारमेंस यह है कि जो पुग्रर हैं और भी पुग्ररर हो जाते हैं । इस कार्यक्रम पर निधारित की हुई राशि खर्च करने में भी, राज्य 'सरकार ने अपनी दुबंलता दिखाई । 1985-86 के वार्षिक प्लान में रखे 5 करोड़ छाउट ले के मुकाबले में सिर्फ 49.36 लाख रुपये रिलीज किये गये । काम करने की इस मंद गति से मझे सचमुच वड़ा अचरज है । लेकिन बंधवा मजदूरों को ढूंढ निकालने के लिये और उनका पुनर्वसन करने के लिये सेवा भावी संस्थाओं को मदद राशि देने की योजना स्वागत-योग्य है। राज्य सरकारों ने इस कार्यक्रम को कामयाब बनाने के लिये जो तरीके अपनाये हैं, उनकी सफलता का परीक्षण करने के लिए, श्रम मंत्रालय ने उच्च पदस्य अधिकारियों की नियुक्ति की है, यह उचित कदम है । मैं जानना चाहुंगी कि इसके बारे में उन अधिकारियों

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का क्या निरीक्षण है और सरकार ने क्या फालो अप एक्शन सूचित किया है ग्रौर ग्रब तक क्या कार्यवाही हुई है।

मान्यवर, सामाजिकं सुरक्षा श्रम जीवन में महत्वपूर्ण स्थान रखती है । पांच केन्द्रीय कानून, आद्योगिक मजदूरों को यह सुरक्षा प्रदान करती है । इनमें से वर्कमैन कम्पेंसेशन एक्ट, 1923, मजदूर की मृत्यू होने से या उसके अपंग होने से मालिक की क्या कानूनन जिम्मेदारी होती है, यह तय करता है और राज्य सरकार उसे कार्यान्वित करती है । इसमें भी कुछ प्रदेश(एरियाज) इम्प्लाइज स्टेट इंश्योरेन्स एक्ट के अन्तर्गत समाविष्ट, अगर किये हों, तो वे प्रदेश वर्कमैन कम्पसेशन के अन्तर्गत नहीं आते । जहां इम्प्लाइज स्टेट इंक्योरेन्स एकट लाग् होता है वहां मालिक इस्प्लाइज स्टेट इंग्योरेन्स कारपोरेशन को कंट्रिब्यु शन देते हैं झौर कारपोरेशन मजदूरों को कम्पें लेशन, वैद्यकीय मदद आदि मदद देती है । लेकिन जहां इम्प्लाइज स्टेट इंश्योरेन्स एक्ट लागू नहीं है, वहां मालिकों पर सिर्फ काननन जिम्मेदारी रहती है, लेकिन ऐसी कोई यंत्रणा नहीं होती जिससे मजदूरों को अनेकों फायदों का बंटवारा निश्चित रूप में हो जाय । वर्कमेन कम्पंसेशन क्लेम्स कमिश्तर क्वासी जुडिशियल आफिस होने के नाते ये उन्हीं केसेज को सुनते हैं जो कि उनके सामने आते हैं । इसके बारे में एक सुझाव देना चाहती हूं । जिन प्रदेशों में इम्प्लाइज स्टेट इंश्योरेन्स एक्ट लागू नहीं है, यहां जनरल इंग्योरेन्स कारपोरेशन या उसकी उप-कम्पनी में वही फायदे देने वाला बं.मा करवा लेना अनिवार्य होना जरूरी हैं । मेरी जानकारी के अनुस।र इस प्रकार की बीमा योजना अस्तित्व में है, लेकिन यह ऐच्छिक होने के कारण बहुत से मल्लिक अपने मजदूरों का उस प्रकार का बीमा नहीं करवाते । मोटर कारों के लिए जैसे बर्ड पार्टी इंग्र्यो-रेन्स कम्पलसरी है उसी प्रकार यह बीमा भी अनिवार्य करेंगे तो बहुसंख्यक मजदूरों को बहुत सारे फायदे मिलेंगे जिससे ग्रांध वे वंचित हैं । मैं मंत्री महोदय से प्रार्थना करती हं कि वे इस प्रस्ताव पर जरूर विचार करें।

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[श्री/मती सुधा विजय जोशी]

इम्प्लाइज स्टेट इंक्योरेन्स एक्ट या प्रोविडेन्ट फण्ड एक्ट के बारे में सोचो तो बड़ा दू:ख होता है । इनकी बहुत बड़ी रकम मालिकों से आनी बाकी है। बहत से मालिकों ने ग्रपना कंटीब्य शन जमा नहीं किया है । ई० एस० म्राई० एक्ट के अन्तर्गत मालिक या औद्योगिक संस्थाओं से आने वाली रकम 31 मार्च 1984 को 52.3 कोड़ रुपये थीं, वह रकम 31 मार्च, 1985 को 62 करोड़ रुपये हो गई । पी 0 एफ 0 एकट से अन्तर्गत 54 करोड़ रुपये बाकी हैं और इसके अलावा 77 करोड रुपये एग्जेम्पटेड प्रोविडेन्ट फण्ड ने बोर्ड झाफ टस्टीज को टांसफर नहीं किये हैं । यह तस्वीर निषिचत रूप से डरावनी है। मैं चाहती हं कि इस झालत को सधारने के लिए सरकार जरूर ठोस कदम उठाये ।

मात्ववर, महिला मजदूर और उनकी अनेक समस्याएं सोचने लायक हैं। छठी जिना में महिला इम्प्लायमेन्ट के वारे में, खास पॉलिसी, जिसको क्लीयर कट और वल डिफाइड पालिसी कहेंगे, ऐसी पालिसी बनाई गई। फिर भी उनकी समस्याएं जैंसी की तैसी हैं। पहली समस्या समान काम के लिए समान वेतन की है जिसमें स्त्री और पुरुष में भेद न किया जाय जिसमें आज भी उसी काम के लिए स्त्री की कम वेतन मिलता है। ऐसी हालत में वड़ी सख्ती के साथ ईक्वल रिम्यनरेशन एक्ट, 1976 लागू किया जाय।

इम्प्लायमेन्ट एक्सचेन्ज में महिला उम्मेदवारों पर पर्याप्त घ्यान दिया जाय । उनके बारे में एक अलग से रिपोर्ट बनाई जाय। इम्प्लायमेन्ट एक्सचेंज में महिला इम्प्लायमेन्ट अधिकारियों की नियुक्ति, यह स्वागत योग्य कार्य है। महिलाओं के लिए स्वयं रोजगार की ग्रलग ग्रलग योजनाएं बनाने में ग्रीर उन्हें बढावा देने में प्रयास केन्द्रित करने की जरूरत है । इसके लिए सेमिनार, वर्कशाप, प्रशिक्षण कार्यकर्मों का ग्रायोजन करना म्रत्यावश्यक है । श्रम मंतालय के बजट में इसके लिए धनराशि की योजना जरूरी है। ऐसे कामो में सेवामावी सामाजिक संस्थाग्रों को सहभागी कर लेना उचित रहेगा । मान्यवर, स्त्री को आर्थिक स्वतंत्रता प्राप्त होने से और शिक्षा के प्रसार से उनके दर्जे में सुधार होने से बहुत वड़ी मदद होगी । संविधान ने स्ती ग्रौर पुरुष को समान अधिकार और दर्जा दिया, लेकिन ग्राज भी वह दुख्यम दर्जे की नागरिक है। ग्राथिक स्वतंत्रता खौर शिक्षा उसको समान दर्जा देने में महत्वपूर्ण भूमिका निभाएंगे । ग्रौर इसलिए स्त्रियों का आधिक दृष्टि से स्वतंत्र करना और उसे शिक्षा देना, इन दो बातों को हायर प्रायरिटी देने की आवश्यकता है ।

श्रम मंतालय की रिपोर्ट में महिला मजदूरों के कल्याण के लिये स्थापित अनेक मोनेटरिंग सेल्स और एडवाइजरी कमेटीज का जिक किया गया है। लेकिन महिला मजदूर कल्याण के लिये इन सेल्स और कमेटियों ने कौन सी अर्थपूर्ण और खास भूमिका निमायी, इसका रिपोर्ट में जिक नहीं है। मैं चाहूंगी कि साननीय मंती महोदय इन सेल्स और कमेटियों में, इस दिणा में लिये हुये काल्करीट ऐक्शन पर प्रकाश डालने की कृपा करें।

मान्यवर, औद्योगिक सुरक्षा ने मजदूरों के जीवन में बड़ा महत्वपूर्ण स्थान पाया है। हर पल खतरे से उनका पाला पडता है लेकिन बड़े अफनोस की बात है कि पावर या इलेक्ट्रिकल इंडस्ट्री या विद्युत उद्योग के लिये सुगठित सुरक्षा कानन नहीं है। मैंने सुना है कि हर रोज वहां पर बहुत एक्सीडेन्ट्स होते हैं । पावर इंजी-नियर्स ट्रेनिंग सोसाइटी के अनुसार भारत में इस इंडस्टी में रोजाना 90 फैटल एक्सीडेन्ट्स होते हैं और इतने ही लोग जब्मी होते हैं । अम मंत्रालय, पावर मिनिस्टी और लौस प्रिवेंशन एसोसियेशन से विचार विमर्श करके एक सुगठित सुरक्षा कानून इसके बारे में बनायें । हाल ही में सैंटल ग्रंडरटेकिंग्स के बडे पावर स्टेशन. डी० वी० सी० को आग लगी थी और बड़ा भारी नुकसान हुआ था । यू० पी० में ओबरा पावर स्टेशन को भी आग लगी थी । मेरा सुझाव है कि मंत्रालय पावर प्लान्ट आपरेटर्स की योग्य परीक्षा, टैस्ट लेकर उन्हें लाइसेंस दे। लाइसेंस के बिना वे काम ना करें, ताकि एक्सीडेन्ट्स न हों। इस सुझाव पर जरूर विचार हो ।

हाल ही में अखवारों में रिपोर्ट आई थी कि भारत इलेक्ट्रानिक्स लि० गाजियाबाद में रेडियो ऐक्टिव रेंज से कुछ मजदूरों पर बुरा असर हुआ था।

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मझे आशा है कि सरकार ने इस मामले में पूरी जांच की होगी । इस सिलसिले में न्यक्लियर सेपटी बोर्ड के **फंक** शर्निग के बारे में मन में सवाल उठता है। वैसे देखा जाय तो झौद्योगिक सुरक्षा झौर झनेक उद्योगों में काम करने वाले लाखों मज-दूरों के जीवन की रक्षा की प्रायमिक जिम्मे-दारी श्रम मंत्रालय की है। तो फिर क्या यह उचित नहीं होगा कि न्यक्लेयर सेफ्टी बोर्ड श्रम मंत्रालय के नीचे काम करे?

मान्यवर, मेरे पत्रकार बंध, बछाबत अवाई से ताराज हैं । उनक नाराजगी की तरफ मंत्रो महोदश, घ्यान दें ग्रीर ऐते कदम उठायें जिससे यह नाराजगी दर हो आये । मान्धवर, हमारा स्वराज्यी अपनी मेहनत से सराज्य बन रहा है। जो मेहनत करना चाहना है, उस हर एक को काम पिलना चाहिए मेरे महाराष्ट्र राज्य में इम्पलाईमेंट स्कोम कामयाची से कार्यान्वित हो गही है। केन्द्र संग्कार ग्रामीण भमिहीन मजदूरों के लिये यह योजना पूरे देश भर में कार्यास्वित करे ताके कोई काम के बिना न रहे । इसके साथ श्रम मंत्रालय ने इस साल जो इच्छा काम किया उसको में सरा-हना करना चाहती हं और मंत्री महोदय का अभिनन्दन करती हैं।

थो कैलाशपति मिश्र (बिहार) : उपसभाष्यक्ष महोदय, झाज सबेरे सबेरे जब में दिल्ली स्टेशन पर गाडी से उतरा तो कल को खबरों मजेदार खबरों को थोडा पढने को उत्सकता थो। लेटफार्म पर उत्तरने के बाद जब देखा तो ग्रखवार के कहीं दर्शन नहीं हुए । अम मंत्रालय को गतिविधियों के उपर चर्चा करने के लिये हम खडे हैं। इसी दिल्ली के चंदर हिन्दुस्तान टाइम्स के कर्मचारी पिछले सात दिनों से हडताल पर गये हैं । मैंने पता किया तो बतावा गया कि सरकार की ओर से अभी तक बातचीत करने की कोशिश नहीं हई है। वर्मिश्म जर्नेलिस्टस के लिये रिलीफ कें/बात चल रही है और अगर सरकार ने इस ओर ध्यान नहीं दियातो सत्ताधारी दल के लिये तो णायद सुविधा को बात हो। जाये कि अगर संपूर्ण भारत के अखवार बंद हो गये लो आलोचना का संकट नहीं रहेगा लेकिन

जो और लोग हैं जो समाचारों से अवगत होना च.हते हैं उनके मानसपटल पर नाफी बड़ा संकट दिखाई दे रहा है । महोदय में सरकार से आग्रह कड़गा वह हट न करे और शीघ्र से शीघ्र हिन्दस्तान टाइग्स के कर्मचारयों से बात करे, जनलिस्टल से आप बात करें और इस हडताल को नेगोसियेणंस के माध्यम से समा-ण्त करने को कोशिश कारें। श्रम मंत्रालय पर चर्चा हो रहो है । संविधान की धारा 311(2) (बी) के आधार पर सुप्रीम कोर्ट का जजमेंट आज सारे भारत की अभिक प्रवित के ऊपर तलवार के रूप में नाच रहा है । आणा थो कि इसी सेणन में सरकार कोई न कोई कदम उठायेगी और देश भर के श्रमिकों का भय समाप्त कर देगो लेकिन सरकार ऐसी चपी साध कर बैठीं हुई है कि मंगा दिखाई दे रहो है मन्त्रा अभिन पक्ष में हैं यह कहने में आज भारो सन्देह दिखाई दे रहा है। में एक उदाहरण देना चाहता हूं । संगमा जी बैठे हुए हैं धनवाद में टिगंत्रा एक जगह है बहां पर सट्ल प्युएल रिसर्च इस्टो-टयट है। शायद साजकल उसका प्रभार स्वय भारत के प्रधानमन्त्री अपने हाथ में रखे हए हैं । यह 60 कर्मचारियों के जीवन की कहानी है । परमानेंट नेचर का आम है । अभी थी पी.एन.सङ्ख जंबोले रहेथे। उन्होंने भाइस बान पर जोर दिया कि जहां पर परमानेंट नेचर का काम है वहां पर कटेक्ट के आधार पर काम कराना या रोज रोज काम करने वाले कर्मचारियों को दो दिन के लिए छांट देना, फिर बुलाना, मन में आया तो बलाया मन में नहीं आया तो भाग दिया, यह ठोक नहीं है। अब जहां प्रधान-मंत्री स्वयं प्रभारी हैं सेंट्ल भ्यएल रिसर्ज इस्टीटयट डिगंग्रा (धनवाद) वहा के 60 कमंबारियां की ऐसी कहानी है । सब पढने का समय नहीं है अगर पढ़ना श्र∉ करूं तो धान-द आ जाएगा । केवल एक कर्मचारी के विषय में में पड़ रहा है जसके साथ क्या हो रहा है थोड़ा का रहे कर स्तादेता है :

"In order to overcome the difficulties in tlie Transport Section owing to the shortage of Drivers, the Director, Central Fuel Research Institute on the of a Committee recommendation constituted

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श्रिं मति सुधा विजय जोशी]

for the purpose has been pleased to appaove of the appointment of the following persons on daily s as shown against each."

यह है 17-1-1985 को श्री रविन्द्र राय नाम के एक व्यक्ति है इस के ग्राधार पर उनका अध्याइंटमेंट होता है। अब इन्हीं की कहानी 18-4-85 को सुनिए फिर बहां से ग्राता है--

"This is to certify that Shri Rabindra Kumar Roy has been engaged as dailywage Driver iu this Institute w.e.f. 1-1-1985.

फिर इसी रविन्द्र राथ को दूसरी कहानी आतं है।यह आतं हैं 5-10-1985 को----

To meet the immediate requirement of ar. occassional nature, the Director, Central Fuel Research Institute has, as an interim measure, accorded approval to the engagement of Shri Rabindra Kr. Roy as daily wae Driver after being duly sponsored by the local Employment Exchange @ Rs. 20/- per diem for a period of 30 working days w.e.f. 7-10-85.

Services of such daily wage worker shall be dispensed with as soon as the work is over.

There will be no liability on the part of the -GFRI/GSIR to absorb such daily wage worker against any regular post.

The persons who are unable to meet the requirements of work will 1)3 laid off with a day's notice and he in turn shall give 3 days' noticeforhis inability to continue.

He is requested to report to officer-in-charge, Transport Section, GFRI, if invited."

यही फिर ग्रागे चलता हे 8.9.1985 को-Engagement of daily wage Driver. Shri Rabindra Kumar Roy is hereby requested to appear for a test and interview for being considered for empanylment for future engagement, as and when required, on daily wage basis. The test and interview has been fixed at 10 A.M. on 24 & 25-9-1985 at GFRL

He is advised to bring him all the certificates relating to qualifications, experiences, Community and testimonial etc. in original.

No T.A. will be paid for appearing for interview.

This call for interview doe not imply that he will be empanelled for engagement unless recommended by the Selection Committee,

उपसभाष्यक (श्री पवन दुमार बांतलः : म्रापका समय इसीमें पूरा हो गया है एक केस में ।

थी कैसाश पति सिखः थोड़ा सातो उदाहरण बोलना चाहिए । क्या करें। ऊपसनाब्यक (श्री पतन कुमार बॉलल): बीफली कीजिए।

थी कैलाश पति मिश्रः इसी प्रकार से, त्रंगमा जी, बिहार की एक इंडस्टी रोहतास इंडस्टीज लिमिटेड है, 20 हजार कर्मचारियों का भाग्य तीन साल से लटक रहा है जिसमें कमंचारियों का कोई दोप नहीं है। 60 से ग्राधिक भये रहेकर झभी मर गये है। सेंट्रल गवनंमेंट और राज्य गवनंमेंट दोंगो लंगोटा कसकर दण्ड बैठक लगा रही थीं कि ग्राज टेक ग्रोवर करते हैं, मल करते ĝ, दूसरा टक ग्रावर लेकिन ग्रमी निकालते शास्ता 렸 नहीं लिकला है। कोई रास्ता 市市 महोदय इसी प्रकार से पोस्टल डिपार्टमेंट डिपार्टमेंट इम्लागीज 흥1 में एक्सटा लही चोही उनकी संख्या ढाई लाख से तंन जाख के वीच में है वे दिन दिन भर गावों में पोस्टकाई 329 [29 APRIL 1986] Ministry of Labour Disemsion on the working of the

भौर टैलीग्राम आदि घुमाते रहते है। उन को समाप्त कर दिया हटा दिया तो किसी गांव में पढ़ने के लिए चाहे वह मिलिटरी वाला हो कोई काम करने वाला हो, कहीं हो उसको एक लेटर. नहीं मिलेगा । ग्रब इन ग्रतिरित्त पोटरल इम्प्लायीज का भाग्य ऐसा लटक रहा है, डेली वेजेज पर काम कर रहे है ग्राखिर यह परमानेंट नेचर का काम है सरकार उसके बारे में श्रमी तक क्यों कुछ नहीं कर रही है। महोदय ग्रब तो बार बार समय का डर लग रहा है क्या करूं समझ में नहीं आ रहा है 422 विंग इंडस्ट्रीज अभी तक सिक है ग्रौर उनमें से 123 इंडस्ट्रीज केवल टेक्साटाइल इंडस्ट्रीज है। सरकार तर्क देती जा रही है ग्रीर नये नये तमाणे खड़े करती जा रही है।

ग्रव कम्प्यूटर बहुत जोर से ग्रा रहा है। कम्प्यूटर्स एण्ड ग्रदर गैजेटस एक खतरा पैदा करते चले जा रहे हैं और जो जहा पर हाथ का काम कर रहे हैं उनके हाथ के काम को छट्टी मिलने की संभावना दिखाई दे रही है। जमजेदपुर में माडरनाइजेजन के नाम पर सन्कार की सहायता के आधार पर एक हजार करोड़ रुपया वहां के कारखानों को मिलेगा एक प्रकार से यह सहायता मिली है म्रौर परिणाम यह हो गया है कि उसका उपयोग करके 12 हजार कर्मचारी छेटनी लिस्ट में खडं हो गये है। अब कम्प्यूटर कहां लाना है, किस काम के लिए लाना है, ग्रदर गेजट्स किस काम के लिए लाने है? भारत की ग्रवस्था को देखते हुए, श्रम पर किसी प्रकार का प्रभाव न हो, ग्रगर यह ख्याल नहीं रहा तो देश बहुत ही खतरनाक स्थिति में चला जायगा। कई माननीय सदस्यों ने कहा कि यूनियन्स बनती है। कहीं कहीं रिकग्नाइजड युनियर्ने है लेकिन कब की मरी हुई, सड़ी हुई । एक भी मजदूर के साथ उनका रक्ता नहीं है, सारें मजदूर रिवोल्ट करके दूसरों के साथ खड़े है। चुनाव नहीं कराये 330

गये है। मैं संगमा जो से ग्राग्रष्ट कहंगा कि जमशेदपुर के कारखानों में चाहे वह टिस्को हो या टेल्को, जहां पर पहले से रिकग्नाइजड यूनियनें काम कर रहा है, चूंकि आज एक प्रतिगत लेवर में। उसके साथ नहीं है, आपके सरकारी अधिकारियों को इसका ज्ञान है, तो वहां चुनाव करायें। आप यूनियन का इलेक्शन क्यों नहीं होने दे रहे है। ग्रादेश क्यों नहीं दे रहे है कि वहां पर यूनियन का इलेक्शन हो। जहां कहीं देश के अंदर यह स्थिति होता है सरकार को इसमें हिचक नहीं होनी चाहिए और ग्रगर आप लोकतंत्र के आधार पर वहां काम चलने देना चाहते है तो-युनियन के चुनाव समय पर होने दें उसमें किसी प्रकार की रोक नहीं होनी चाहिए। (समय की घंटी) मैं अब समाप्त करते समय कहना चाहता हं कि सचम्च में इस क्षेव में ग्रगर ग्राप काम करना चाहते हैं तो मैं सरमन तो नहीं देना चाहता हं लेकिन देश की जो ग्रावयक्कता है उसको ध्यान में रखते हए, कौन से कम उठायें? नेशनलाइजेशन आफ लेवर, लेवराइज द इंडस्ट्रीज इंडस्ड्रियलाइज द नेशन, श्रम का राष्ट्रीयकरण करिये, उद्योगी का श्रमि-कारण कीजिए और राष्ट्र का औद्योगीकरण करिये। भारत को देखकर अगर आप श्रम नीति बनाना चाहते है तो इसी सिढांत के ऊपर आपको काम करना होगा तभी ग्रागे वढ़ पाएंगे। नहीं तो हर साल वहत पीछं चलाजा रहा है, अंधकार वनता चलाजा रहा है। फैक्ट्रं (व्यवधान) मैं बोलना तो ग्रौर चाहता था पर समय नहीं है।

ग्रब एक उदाहरण कोट कर देना चाहता है। णायद यह कहीं प्रकाश में नहीं ग्राया है। विहार के ग्रंदर स्टोंन कांगग मशीन्स और तापूर (9) का स्टोन आप जानते हैं। एक जिले के ग्रंदर शहर के जिले के ग्रंदर सर्वे करने देखा कि 500 कणर्ज काम कर रहे हैं लेकिन वहां जो मजदूर काम कर रहे हैं घाठ दस साल से काम करते-- करते व टीवी का जिकार हो जाता है, मर जाता है, कोई फ़ैसिल्टी नहीं, दिन भर पत्थर का घूल उसकी नाक में घंसता चला जा रहा है। सरकार इतना

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[श्री कैल। शाति मिश्र]

Statement

भी नहीं करतो কি जो <u>ক</u>ত नियम बना कर के रखा है कि मजदूरों कौ गड देंने का नियम हैं, वह दिया जा रहा है कि नहीं दिया जा रहा है। नाक के ग्रंन्दर पत्यर की धूल नहीं घुसे इसके लिए जो यंत्र चाहिए, उसका भी प्रावधान वहां नहीं हो रहा है; फैक्टरी के नाम पर पूरी लापरवाही दिखाई जा रही है और मैं चाहंगा कि स्टोन केशज पर जो लेबर काम कर रही है जरा उनकी दशा ग्राप वहां जाकर देखने की कोशिश करिए (समय को घन्टो) मुकदमों की भी वहीं हालत है---(व्यवधान))

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : Please conclude.

श्री कैलाशपति मिश्र : मैं समाप्त कर देता हूं। जो श्रम से संबंधित कानून है, उनके बारे में मैं कहना चाहता हूं कि (ब्यवधान)

उपसनाध्यक्ष (श्री पतन कुमार बांतल): अभी मिनिस्टर आफ हैस्य ने स्टंटमेंट देना है आप एकदम खत्म कर दीजिए अपनी स्पीच। आपका टाईम भी बहुत हो [गया है।

अं कैलाश पति सिक्षः वस एक उंडदा-हरण देवर मैं समाप्त कर रहा हं।

उपतमाध्यक्ष (आपिष्वन कुमार बांधल): अच्छा आप उनकी स्टेटमेंट के बाद कह देना।

अयं कैलाशापति मिश्राः फिर मैं यहीं पर धन्यवाद देते हुए अपनी बात खत्म कर देता हं।

STATEMENT BY MINISTER AIDS DISEASE IN THE COUNTRY

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : The Minister of Health and Family Welfare will make a statement now.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) :

Mr. Vice-Chairman, Sir, the House would not be aware that we had earlier informed the House in response to a question from a Member that no authentic case of AIDS had so far been reported from our Country. Tlie nation- wide surveillance studies for AIDS disease and AIDS virus infection initiated by the Indian Council of Medical Research has revealed that while it is still true that authentic cases of AIDS diseases have not yet been found in India, evidence has just now ben obtained of the presence of AIDS virus infection on in 6 females in Tamil Nadu who have been known to have promiscuous heterosexual behaviour. The situation is under close and constant surveillance. The Indian. Council of Medical Research has already established AIDS Surveillance Centres in 7 places in country-Pune. Vellore, New Delhi, Delhi, Srinagar, Madras and Calcutta. The number of Surveillance Centres is proposed to be immediately increased to cover all parts of the country adequately, eventually leading to the establishment of one centre in each state. A separate cell is being established in the Directorate General of Health Services which will work in close liaison with a Cell in the ICMR which is already functioning. An intensive educational campaign about the nature of AIDS infection, how it is transmitted and what measures should be taken to prevent the spread of infection is being mounted. The medical profession in the conntry both in public and private sector is being mobilised along with the public through a nation-wide educational campaigns. Scientific institutions have been identified and are already engaged in work leading to the identification of the virus in precise terms, its relationship to related AIDS viruses prevalent in other parts of the world. Tlie required number of test kits are being made available to tlie Surveillance Centres. At the same